

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 392**  
ANSWERED ON 19/07/2022

**RASHTRIYA GRAM SWARAJ ABHIYAN**

392. DR. SUKANTA MAJUMDAR:  
DR. JAYANTA KUMAR ROY:  
SHRI VINOD KUMAR SONKAR:  
SHRI RAJA AMARESHWARA NAIK:  
SHRI BHOLA SINGH:  
SHRIMATI SANGEETA KUMARI SINGH DEO:  
SHRI RAJVEER SINGH (RAJU BHAIYA):  
SHRI RAMESH BIDHURI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has proposed/extended the continuation of Rashtriya Gram Swaraj Abhiyan(RGSA) beyond 2022 to 2026;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of beneficiaries, financial and physical progress made under the RGSA so far, component and State-wise including Uttar Pradesh;
- (d) whether the Government has made any evaluation of the RGSA and major impact of Abhiyan, if so, the details thereof, and
- (e) the details of the other steps being taken by the Government for effective implementation of the RGSA; and
- (f) the details of steps taken by the Government for strengthening the Panchayati Raj institutions for achieving Sustainable Development Goals (SDGs)?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) & (b) Yes Sir. Government has approved the Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) as Revamped RGSA on 13.04.2022 for implementation from 01.04.2022 to 31.03.2026 at a total cost of Rs.5911 crore including Central Share of Rs.3700 crore and State share of Rs.2211 crore. Every five years a majority of the newly Elected Representatives (ERs) elected as fresh entrants across the country. Hence, they need to be adequately capacitated along with other stakeholders of PRIs, which necessitated the continuation of the scheme.

(c) Under the RGSA scheme being implemented since 2018-19 to 2021-22, funds had been released to the States/ Union Territories for different activities meant for strengthening of Panchayati Raj Institutions viz Capacity Building & Training of Elected Representatives, Panchayat Functionaries and other stakeholders of Panchayats and Construction of Panchayat Bhawan, computers & peripherals on limited scale. Details of funds released under the scheme State-wise and Year-wise and participants trained so far are attached as **Annexure-I** and **Annexure-II** respectively.

(d) Third Party Evaluation of scheme had been done. The report of evaluation had appreciated the interventions made through the scheme of RGSA for enhancing the capabilities of Panchayats for good governance and attainment of Sustainable Development Goals (SDGs) through participatory local planning and recommended for further continuation. The recommendation contained in evaluation report suitably incorporated in the Centrally Sponsored Scheme of Revamped RGSA approved on 13.04.2022 for implementation from 01.04.2022 to 31.03.2026.

(e) For effective implementation of the scheme, utilisation of funds was closely monitored with the States through meetings, video-conferences etc. For release of funds to the States, the status of utilization of funds released earlier was also taken into account. In addition to this, an online monitoring and reporting system (MIS) for RGSA had been developed and operationlised. Transaction based PFMS has been introduced for release and tracking of funds under RGSA.

(f) Ministry of Panchayati Raj has been implementing Rashtriya Gram Swaraj Abhiyan (RGSA) scheme which mandates to capacitate elected representatives and functionaries to deliver on Sustainable Development Goals (SDGs) through participatory local planning at the Gram Panchayat level. Ministry has adopted thematic approach for the Localization of SDGs with nine themes integrating all 17 SDGs as per the recommendations of the Expert Group constituted by the Ministry. In furtherance to this, inter-ministerial consultations with the Nodal Ministries, regional workshops with States and consultative meeting with UN Agencies had been held to reinforce the collaborative endeavour for localizing SDGs through PRIs. Ministry is continuously working with the States and other stakeholders to take forward the LSDG at grossroot level.

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## Annexure-I

Annex refer to in reply to Part (c) of the Lok Sabha Unstarred Question No. 392 answered on 19/7/2022

**State/UT-wise Funds Released under Rashtriya Gram Swaraj Abhiyan (RGSA)**

(Rs. in crore.)

Sl. No.	State/ UT	2018-19	2019-20	2020-21	2021-22
1	Andaman & Nicobar Islands	0	0	0	0
2	Andhra Pradesh	67.69	0	22.339	38.542
3	Arunachal Pradesh	33.19	39.59	0	30.06732
4	Assam	39.21	23.22	26.1159	44.041
5	Bihar	4.25	0	0	63.768
6	Chhattisgarh	7.24	0	4.0395	7.929
7	Dadar & Nagar Haveli	0	0	0	0
8	Daman & Diu	0	0		
9	Goa	0	0	0	0.59495
10	Gujarat	0	0	0	0
11	Haryana	6.99	0	9.89	0
12	Himachal Pradesh	17.26	10	22.098	32.42
13	Jammu & Kashmir	25.06	6.19	25	40
14	Jharkhand	4.49	0	2.34	7.742
15	Karnataka	0	0	0.439	29.1495
16	Kerala	7.68	0	8.129	12
17	Ladakh	-	-	2.1485	1.0801
18	Lakshdweep	0	0	0	0
19	Madhya Pradesh	62.79	85.48	71.42	47.1075
20	Maharashtra	11.54	8.44	66.76	73.3435
21	Manipur	9.25	4.54	3.4127	2.979
22	Meghalaya	4.44	2.63	3.967	0
23	Mizoram	9.85	0.503	21.185	5.556
24	Nagaland	7.89	3.94	3.7217	4.5846
25	Odisha	0	0	2.937	1.326
26	Puducherry	0	0	0	0
27	Punjab	29.68	0	13.45	10.78
28	Rajasthan	25.57	0	12.981	17.274
29	Sikkim	5.08	5.095	4.7475	1.19
30	Tamil Nadu	57.6	5.3	56.875	39.8922
31	Telanagana	0	0	12	0
32	Tripura	2.77	0	2.5304	4.6657
33	Uttar Pradesh	57.14	169.92	32.5407	83.08
34	Uttarakhand	33.05	23.79	26.751	0
35	West Bengal	54.94	44.1	33.52	15.14
	<b>Sub Total</b>	<b>584.65</b>	<b>432.74</b>	<b>491.3385</b>	<b>614.2524</b>
	Other Implementing Agency	13.62	0.16	8.5902	3.7465882
	<b>Total</b>	<b>598.27</b>	<b>432.90</b>	<b>499.93</b>	<b>617.9999</b>

## Annexure-II

Annex refer to in reply to Part (c) of the Lok Sabha Unstarred Question No. 392 answered on 19/7/2022

**Participants trained since 2018-19 to 2021-22 under RGSA (as on 31/03/2022)**

Sl. No	States	2018-19	2019-20	2020-21	2021-22
1	Andaman & Nicobar Islands	343	509	0	553
2	Andhra Pradesh	380224	600866	483233	155089
3	Arunachal Pradesh	1785	9636	0	0
4	Assam	322528	209737	114159	113700
5	Bihar	0	30223	34871	24352
6	Chhattisgarh	292025	129543	39843	42115
7	Dadra and Nagar Haveli	42	43	0	223
8	Daman and Diu	14	18	0	
9	Goa	1704	3089	0	3249
10	Gujarat	543094	22159	0	10455
11	Haryana	35293	0	3334	4490
12	Himachal Pradesh	7303	3852	518	18387
13	Jammu & Kashmir	102540	34256	11950	80000
14	Jharkhand	11221	0	0	25260
15	Karnataka	301375	304477	296546	246328
16	Kerala	109057	107216	0	140390
17	Ladakh	0	0	0	4898
18	Lakshadweep	0	0	0	0
19	Madhya Pradesh	540573	480984	961367	334724
20	Maharashtra	80703	711268	116315	632686
21	Manipur	20204	582	8338	232
22	Meghalaya	2600	10797	0	1173
23	Mizoram	6510	3048	0	58
24	Nagaland	14999	5457	600	25540
25	Odisha	36851	65500	37784	27077
26	Puducherry	0	0	0	0
27	Punjab	77112	0	28094	45940
28	Rajasthan	122077	570	0	3164
29	Sikkim	15166	6910	15166	335
30	Tamil Nadu	391621	160399	628125	130329
31	Telangana	169078	14016	1039	3889
32	Tripura	15910	10399	6794	6708
33	Uttarakhand	38839	2226	20335	140
34	Uttar Pradesh	251796	16648	71835	116042
35	West Bengal	412064	453766	448226	378110
	<b>Total</b>	<b>4304651</b>	<b>3398194</b>	<b>3328472</b>	<b>2575636</b>